

©

കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 5 5th December 2017	നമ്പർ } No. } 48
		1193 വൃശ്ചികം 20 20th Vrischikam 1193	
		1939 അഗ്രഹായണം 14 14th Agrahayana 1939	

## PART IV Private Advertisements and Miscellaneous Notifications

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Soy Jacob, Kunnel House, Karthikapuram P. O., Taliparamba Taluk, Kannur District, Pin-670 571, holder of S. S. L. C. Book No. D 397589 with Register No. 377338 of March 1991, also known as Soy Jacob in the Election Identity Card No. LKR1475078 dated 11-4-2001 issued by the Electoral Registration Officer, Irikkur LA Constituency, as Soy in the Ration Card No. 2365034559 (Sl. No.1) dated 15-3-2017, issued by Taluk Supply Officer, Taliparamba, in the Birth Certificate of my minor son Fredin John with Registration No. 444/99, date of Registration 16-11-1999 issued by the Registrar of Births & Deaths (Special Grade Secretary), Sreekandapuram Grama Panchayat, Secondary School Examination (Session: 2014-16) Grade Sheet cum Certificate of Performance S.No. SSE/2016 1687163, Registration No. T615/07552/0046 with Roll No. 4367133 of my minor son Fredin John dated 28-5-2006, issued by the Controller of Examinations, Central Board of Secondary Education, Delhi, as Little Flower (SOY) in the Marriage Certificate dated 4-10-2016 issued by the Parish Priest, Archeparchy of Tellicherry and as Soy John in

the Aadhaar No. 7892 8929 3535 issued from Unique Identification Authority of India, is one and the same person. Hereafter I will be known by the name Soy John only on consequent to my marriage.

This change will come into effect in all records related to me.

Karthikapuram.

SOY JACOB

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Kunhunni Madippil, Madippil House, Colony Road, Thaikadappuram, Hosdurg Taluk, Kasaragod District, Pin-671 314, holder of S.S.L.C. Book No. I 080326 with Register No. 158298 of March 1996, Driving Licence No. 60/1077/2007 dated 8-1-2013 issued by the ALA, Kanhangad, Passport No. H 2287073 issued on 12-2-2009 by the Superintendent, Passport Office, Kozhikode, and as M. Kunhunni in the Election Identity Card No. MBC 1932144 dated 20-9-2015 issued by the Electoral Registration Officer, Trikaripur Assembly Constituency is one and the same person. Hereafter I have changed my name as Unni. M.

This change will come into effect in all records related to me.

Kasaragod,  
24-10-2017.

KUNHUNNI MADIPPIL

**BAR COUNCIL OF KERALA****AUDITOR'S REPORT**

1. We have examined the Balance Sheet as at 31st March 2015, and the Income & Expenditure Account for the year ended on that date, attached herewith, of The Bar Council of Kerala, Bar Council Bhavan, High Court Campus, Kochi-31. These financial statements are the responsibility of the management of the council. Our responsibility is to express an opinion on these financial statements based on our audit.
2. We conducted our audit in accordance with the auditing standards generally accepted in India. Those standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatements. An audit included examining, on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also included assessing the accounting principles used and significant estimates made by the management as well as evaluating the overall financial statements presentation. We believe that our audit provides a reasonable basis for our opinion.

*We report that:*

- (A) We have obtained all the information and explanations which, to the best of our knowledge and belief, were necessary for the purpose of our audit.
- (B) In our opinion, proper books of accounts have been kept by the Bar Council of Kerala so far as appears from our examination of such books.
- (C) The Balance Sheet and the Income & Expenditure Account dealt with by this report are in agreement with the books of account maintained by the Council.
- (D) In our opinion and to the best of our information and according to the explanations given to us, the said accounts, give a true and fair view:
  - (i) In the case of the balance sheet, of the State of affairs of The Bar Council of Kerala as at 31st March 2015, and
  - (ii) In the case of the Income & Expenditure Account, of the excess of Income over expenditure of the Council for the year ended on that date.

Kochi-18,  
17-10-2017.

For GEORGE & JOSEPH ASSOCIATES,  
Chartered Accountants (FRN006630S)

(Sd.)  
JOSEPH V. VARGHESE B.Sc.FCA,  
Partner.  
(Member No. 201983)

## THE BAR COUNCIL OF KERALA, HIGH COURT CAMPUS, COCHIN-682 031

**Balance Sheet as at 31st March 2015**

<i>Liabilities</i>	<i>SCH</i>	<i>Amount</i> ( <sup>~</sup> )	<i>Assets</i>	<i>SCH</i>	<i>Amount</i> ( <sup>~</sup> )
<b>CAPITAL FUND:-</b>					
Opening Balances		50,326,050.54	Fixed Assets	D	12,285,457.84
Add : Excess Income over Expenditure		4,763,047.65			55,089,098.19
Endowments	A	385,500.56	Investments	E	38,330,779.35
Bar Council of India Welfare Committee		2,000,000.00	<b>CURRENT ASSET</b>		
Security Deposit	B	611,375.00	Deposit, Loans and Advances	F	809,600.54
Current Liabilities	C	531,651.00	Cash and Bank Balances	G	7,191,787.02
		<b>Total</b>	<b>Total</b>		<b>58,617,624.74</b>

For, THE BAR COUNCIL OF KERALA

For GEORGE & JOSEPH ASSOCIATES,  
Chartered Accountants (FRN 006630S).Kochi-18,  
17-10-2017.(Sd.)  
Secretary(Sd.)  
Treasurer(Sd.)  
JOSEPH V. VARGHESE B.Sc. FCA  
Partner.  
(Memb. No. 201983)

## THE BAR COUNCIL OF KERALA, HIGH COURT CAMPUS, COCHIN-682 031

**Income & Expenditure Account for the Year ended 31st March 2015**

<i>Expenditure</i>	<i>Amount</i>	<i>Income</i>	<i>Amount</i>
(1)	(2)	(3)	(4)
To Members TA&DA	3,223,617.00	By Certificate Fees	376,500.00
„ To Salary & Allowances to Staff	2,641,951.00	„ Enrolment Fees	350,260.00
„ Salary & Allow. To Secretary	909,078.00	„ Registration Fees	1,462,750.00
„ Postage, Telegram & Telephone	158,247.00	„ Entry Pass Collection	196,600.00
„ Seminar Expenses	373,962.00	„ Late Fees	920,000.00
„ Meeting Expenses	55,559.00	„ Transfer Fees	128,000.00
„ Printing & Stationery	833,748.30	„ Identity Card Fee	205,900.00
„ Travelling Expenses	16,976.00	„ Interest Received SB & Staff Loan	122,565.00
„ Legal Expense	6,800.00	„ Interest Accrued on FD	3,718,839.85
„ Miscellaneous Expenses	117,780.06	„ Complaint Fees	155,350.00
„ TA&DA to Secretary	8,270.00	„ Application Fees	1,143,000.00
„ Refund of Fees	77,500.00	„ Resumption Fees	1,007,000.00
„ Website Domain Reg. Charges	4,200.00	„ Practice Certificate Fee	30,750.00
„ Interaction with Associations	39,975.00	„ Suspension Delay Condonation Fee	45,000.00
„ Photo copying Expenses	11,040.00	„ Fee from Photographer	30,400.00

(1)	(2)	(3)	(4)
To Repair & Renewals	159,657.00	By Guest Room Rent	1,200.00
„ Wages & Allowances	265,470.00	„ Auditorium Service charges	35,900.00
„ Guest Room Expenses	3,980.00	„ Sale of Stickers	31,530.00
„ Electricity Charges	100,068.00	„ Rent received	166,000.00
„ Audit Fee & TDS Filing	53,100.00	„ Miscellaneous Income	106,976.00
„ Water charges	12,370.00	„ Duplicate Certificate fees	24,500.00
„ Consumables	8,947.49	„ Enrolment Processing Fee	202,500.00
„ Annual Maintenance Charges	95,654.00	„ Special Fee	4,336,000.00
„ JR Lawyers Proff Development Course	180,080.00	„ Seminar Registration Fee	90,150.00
„ Diesel For Generator	6,000.00	„ Grant Received From BCI	225,000.00
„ Contribution- Bar Asso./Moot court	17,500.00	„ Electricity Charges Reimbursment	120,545.00
„ Bank Charges	9,155.00	„ Chairman Relief Fund	358,500.00
„ PF Contribution	142,294.00	„ AIBE share & grant-BCI	761,800.00
„ Chairman Relief Fund Disbursement	815,000.00		
„ Retirement benefits to Nirmala	475,186.00		
„ Enrolment Expenses	173,575.00		
„ Automation Expenses	283,110.00		
„ Depreciation	234,748.36		
„ Certificate of Practice Expenses	42,870.00		
„ Refund of Seminar Fees	33,000.00		
„ Excess Income over Expenditure Transferred to Balance Sheet	4,763,047.65		
<b>Total</b>	<b>16,353,515.85</b>	<b>Total</b>	<b>16,353,515.85</b>

For, THE BAR COUNCIL OF KERALA

FOR, GEORGE & JOSEPH ASSOCIATES,  
Chartered Accountants ( FRN 006630S)

(Sd.)  
Secretary

(Sd.)  
Treasurer

(Sd.)  
JOSEPH V. VARGHESE B.SC.FCA,  
Partner,

Memb. No. 201983

Kochi-18,  
17-10-2017.

## THE BAR COUNCIL OF KERALA, HIGH COURT CAMPUS, COCHIN-682 031

## Schedules Forming Part of Balance Sheet as on 31-3-2015

*SCHEDULE-A-ENDOWMENTS*

Indigent and Disabled Advocate fund	33,696.12
Legal Aid to Poor Fund	14,793.29
Mannath Krishna Menon Medal	222,426.05
Nelluvai Neelakanda Iyer Prize	46,611.00
P. K. Kesavan Nair Fund	48,904.00
Saradha Krishna Iyer Prize	19,070.10
<b>Total</b>	<b>385,500.56</b>

*SCHEDULE-B-SECURITY DEPOSIT*

Defect Liability Deposit	61,375.00
Security Deposit-Dhanalakshmi Bank	550,000.00
<b>Total</b>	<b>611,375.00</b>

*SCHEDULE-C-CURRENT LIABILITIES*

Audit Fee Payable	201,620.00
Aid for Enrolement	5,000.00
KAWFTC	78,431.00
Bar Council of Kerala Trust (Advocates Act Book Fees)	246,600.00
<b>Total</b>	<b>531,651.00</b>

*SCHEDULE-E-INVESTMENTS-FIXED DEPOSITS*

Dhanalakshmi Bank	28,510,131.80
Union Bank of India	7,877,364.16
Central Bank of India	130,500.00
Bank of India	1,812,783.38
<b>Total</b>	<b>38,330,779.35</b>

*SCHEDULE-F-DEPOSITS, LOANS & ADVANCES**Loan to Staff*

Loan to Ajayan (Opening Balance)	220,000.00	
<i>Less:—</i> Loan Repay Ajayan	120,000.00	
	100,000.00	
<i>Add:—</i> Accrued Interest	39,003.00	139,003.00
Loan to Babu	32,500.00	
<i>Less:—</i> Loan Repay Babu	30,000.00	
	2,500.00	
<i>Add:—</i> Accrued Interest	2,445.00	4,945.00
Loan to Kumari	8,000.00	
<i>Less:—</i> Loan Repay Kumari	9,000.00	
	(1,000.00)	
<i>Add:—</i> Accrued Interest	655.00	(345.00)
Loan to Sunil (Opening balance)	100,000.00	
<i>Less:—</i> Loan Repay Sunil	36,000.00	
	64,000.00	
<i>Add:—</i> Accrued Interest	32,446.38	96,446.38
Loan to Prasad (Opening balance)	40,000.00	
<i>Less:—</i> Loan Repay Prasad	24,000.00	
	16,000.00	
<i>Add:—</i> Accrued Interest	18,756.02	34,756.02

Loan to Sivaraman (Opening balance)	206,000.00	
<i>Less:—</i> Loan Repayment Sivaraman	84,000.00	
	<u>122,000.00</u>	
<i>Add:—</i> Accrued Interest	35,704.21	157,704.21
Loans to Vijayan (Opening balance)	(8,199.00)	
<i>Add:—</i> Loans Repay to Vijayan	8,199.00	
	<u>..</u>	
<i>Add:—</i> Accrued Interest	202.42	202.42
<i>Festival Advances to Staff</i>		
	Shivaraman	3,000.00
	Vijayan	3,000.00
	Ajayan	3,000.00
	Prasad	3,000.00
	Sunil	3,000.00
Other Advances		309,650.51
Electricity Deposit		46,238.00
Telephone Deposit		6,000.00
		<u>809,600.54</u>

*SCHEDULE: G-CASH & BANK BALANCES*

Dhanalakshmi Bank Ltd. A/c. 22		266,483.41
Dhanalakshmi Bank Ltd. A/c. 67079		86,357.50
Central Bank of India A/c 5502		21,611.38
Central Bank of India A/c 5503		19,070.10
Central Bank of India A/c 5504		116,926.05
State Bank of India A/c 2588		14,794.00
State Bank of India A/c 2589		33,696.00
Union Bank of India A/c 7011		18,904.00
Union Bank of India A/c 6217		6,603,571.49
Cash in Hand		10,373.09
	<b>Total</b>	<b><u>7,191,787.02</u></b>

*ENDOWMENT FUND INVESTMENT*

Indigent and Disabled Advocate fund		
SBI (2589)		33,696.12
Legal Aid to Poor Fund		
SBI (2588)		14,794.00
Saradha Krishna Iyyer Prize		
CBI (5503)		19,070.10
Mannath Krishna Menon Medal		
CBI (5504)	116,926.05	
FD (CBI)	105,500.00	222,426.05
Nelluvai Neelakanda Iyyer Prize		
CBI (5502)	21,611.38	
FD (CBI)	25,000.00	46,611.38
PK Kesavan Nair Fund		
UBI (7011)	18,904.00	
FD (UBI)	30,000.00	48,904.00
		<u>385,501.65</u>

**Schedule D: Fixed Assets**

## THE BAR COUNCIL OF KERALA, HIGH COURT CAMPUS, COCHIN-682 031

Sl. No.	Particulars	W.D.V. as on 1-4-2014	Addition	Total	Depreciation		W.D.V. as on 31-3-2015
					Rate	Amount	
1	Building	8,206,173.75	89,000.00	8,295,173.75	0%	..	8,295,173.75
2	Library	18,337.96	..	18,337.96	10%	1,833.80	16,504.16
3	Furniture	299,673.39	259,805.00	559,478.39	10%	44,792.34	514,686.05
4	Type writer	531.70	..	531.70	10%	53.17	478.53
5	Cycle	15.81	..	15.81	10%	1.58	14.23
6	Electrical Fittings	44,431.30	640.00	45,071.30	15%	6,726.20	38,345.11
7	Office Equipments	47,638.97	600.00	48,238.97	15%	7,235.85	41,003.12
8	Xerox Machine	131,736.68	22,464.00	154,200.68	15%	21,445.30	132,755.38
9	Fax Machine	11,759.61	..	11,759.61	15%	1,763.94	9,995.67
10	Computer & Software	46,394.47	4,850.00	51,244.47	60%	29,291.68	21,952.79
11	Lift	65,956.53	..	65,956.53	15%	9,893.48	56,063.05
12	Overhead Projector	2,245.53	..	2,245.53	15%	336.83	1,908.70
13	Aquaguard	1,298.60	..	1,298.60	20%	259.72	1,038.88
14	Air Conditioner	14,611.90	..	14,611.90	20%	2,922.38	11,689.52
15	Office Furnishing	722,500.09	..	722,500.09	10%	72,250.01	650,250.08
16	Generator	230,296.08	..	230,296.08	15%	34,544.41	195,751.67
17	Punching Machine	9,317.82	..	9,317.82	15%	1,397.67	7,920.15
18	Lease Hold Land-Academy		2,289,927.00	2,289,927.00	0%	..	2,289,927.00
<b>Total</b>		<b>9,852,920.19</b>	<b>2,667,286.00</b>	<b>12,520,206.19</b>	<b>..</b>	<b>234,748.36</b>	<b>12,285,457.84</b>

**STATE GOODS AND SERVICES TAXES DEPARTMENT**

## NOTIFICATION No. 15/2017- STATE TAX

No. C1-24614/2016. *Thiruvananthapuram, 6th November, 2017.*

In exercise of the powers conferred by the first proviso to sub-section (2) of section 38 and sub-section (6) of section 39 read with section 168 of the Kerala Goods and Services Tax Act, 2017 (20 of 2017), the Commissioner hereby makes the following amendments in the Notification Number 11/2017- State Tax dated the 4th October, 2017, namely:-

in the table,

(a) against Sl. No. 1, in column (5), for the words, figures and letters "Upto 31st October, 2017", the words, figures and letters "Upto 30th November, 2017" shall be substituted;

(b) against Sl. No. 1, in column (5), for the words, figures and letters "Upto 10th November, 2017", the words, figures and letters "Upto 11th December, 2017" shall be substituted.

(Sd.)  
Commissioner.

## NOTIFICATION No. 16/2017- STATE TAX

No. C1-24614/2016. *Thiruvananthapuram, 23rd November, 2017.*

In exercise of the powers conferred by section 168 of the Kerala Goods and Services Tax Act, 2017 (20 of 2017) read with sub-rule (5) of rule 61 of the State Goods and Services Tax Rules, 2017, the Commissioner, on the recommendations of the Council, hereby specifies that the return in FORM GSTR-3B for the month as specified in column (2) of the Table shall be furnished electronically through the common portal, on or before the last date as specified in the corresponding entry in column (3) of the said Table, namely:—

TABLE

Sl. No.	Month	Last date for filing of return in FORM GSTR-3B
(1)	(2)	(3)
1	January, 2018	20th February, 2018
2	February, 2018	20th March, 2018
3	March, 2018	20th April, 2018

2. *Payment of taxes for discharge of tax liability as per FORM GSTR-3B:* Every registered person furnishing the return in FORM GSTR-3B shall, subject to the provisions of section 49 of the said Act, discharge his liability towards tax, interest, penalty, fees or any other amount payable under the said Act by debiting the electronic